

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 15 OF 2023 / EZ

Siba Kisan & Ors.

...Appellant

VERSUS

M/s. J.S.W. (BPSL) Power & Steel Ltd.& Ors. ...Respondents

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4.	Photocopy of the letter No.008 dtd.02.01.2023 forwarding the grievance to the Regional Officer, Sambalpur. (ANNEXURE – R4/3)	
5.	letter No.1498 dtd.03.05.2023 of the Regional Officer, Sambalpur. (ANNEXURE – R4/4)	

SPCB Odisha, R.No.7

Through

Kolkata
Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.7
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 15 OF 2023 / EZ

IN THE MATTER OF:

Siba Kisan & Ors.

...Appellant

VERSUS

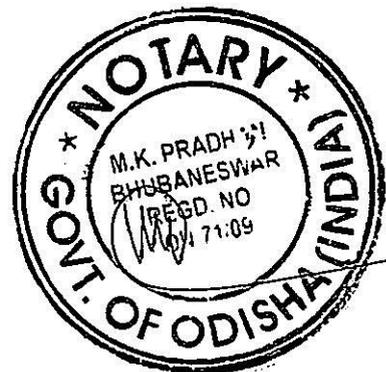
M/s. J.S.W. (BPSL) Power & Steel Ltd.
& Ors.

...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE PCB,
ODISHA, R.NO.4.**

I, Dr. Kailasam Murugesan, IFS, son of late
Paramasivam Kailasam aged around 54 years, at present
working as Member Secretary, State Pollution Control Board,
having my office at Paribesh Bhawan, A/118, Nilakantha Nagar,
Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-
751012, do hereby solemnly affirm and state as under:

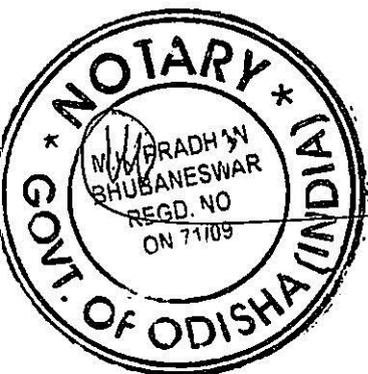
1. That I am the Member Secretary of the Respondent No.4
Board and, as such, am well-acquainted with the facts and
circumstances with the case and competent to swear this
affidavit .



04 MAY 2023



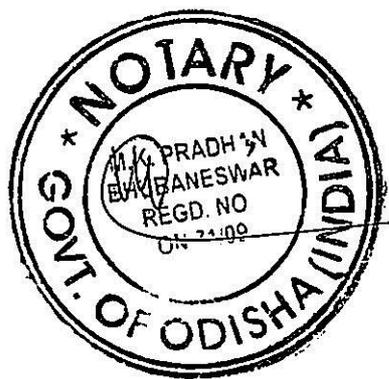
2. That I have gone through the OA and understood the contents thereof.
3. That in the OA, the main allegation is that the R.No.1 unit is engaged in manufacturing of iron, sponge iron, steel etc. by burning huge quantity of coal and processing raw iron. It is also alleged that the R.No.1 unit in the process of its operation is producing coal ash which is being released in the air and thereby damaging air, water, cultivable land and reserve forest etc.
4. That it is prayed that the R.No.4 Board may be directed to constitute a committee to conduct scientific study and to determine the damaged caused to the vegetation of the village, agricultural land of the applicants and the reserve forests and also to take the remedy thereto and action plan to deal with release of toxic coal ash dust.
5. That this Hon'ble Tribunal while adjudicating the OA vide their order dtd.13.03.2023 has been pleased to constitute a committee comprising of the following members.



- (i) Sr.Scientist from SPCB
- (ii) DFO, F&E Deptt. Sambalpur or some senior officer nominated by him ;and
- (iii) ADM, Sambalpur, Odisha

And directed to submit its report with regard to the damage caused to the environment as well as suggest remedial measures to be taken. Soon after receipt of the order of this Hon'ble Court, the Board has nominated Dr.Satya Narayan Nanda, Dy. Environmental Scientist, Regional Office, Sambalpur of the R.No.4 Board and communicated the same to the other members for necessary compliance of the direction of this Hon'ble Tribunal. A copy of letter No.3796 dtd.17.03.2023 to this effect is annexed to this affidavit and marked as ANNEXURE – R4/1.

6. That in compliance to the direction dtd.13.03.2023 of this Hon'ble Tribunal, the committee has carried out inspection on dtd.06.04.2023 and submitted a detail report with some recommendations and observations. Copy of the joint

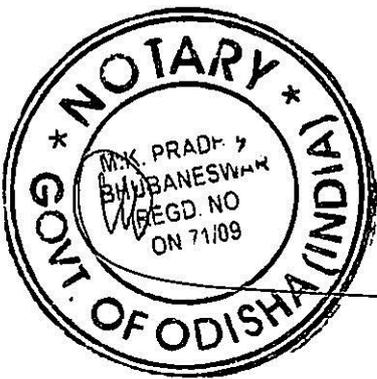
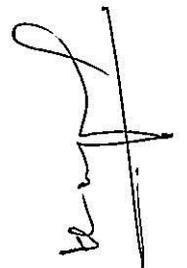


committee report dtd.06.04.2023 is annexed to this affidavit and marked as ANNEXURE – R4/2 Colly.

7. That in the order dtd.13.03.2023, this Hon'ble Tribunal at para-12 has directed as follows;

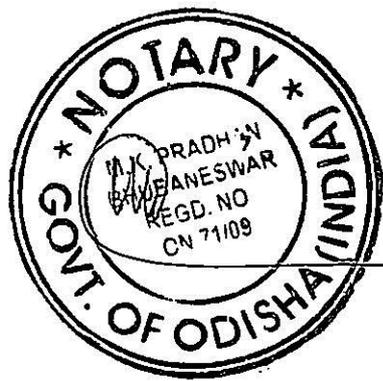
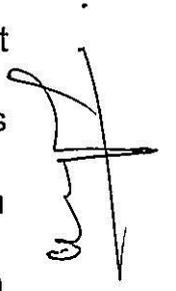
12. The Respondents in their counter-affidavits shall explain what action they have taken on the complaint made by the Applicants on 19.12.2022 prior to filing of the present O.A. and if no action has been taken promptly, why no action has been taken till date of issuance of notice.

8. That it is humbly submitted that so far as R.No.4 is concerned, it is verified from the records that soon after receipt of the complaint dtd.19.12.2022 vide Annexure-D of the OA on 27.12.2022, the same was forwarded by the Addl. Chief Env. Scientist, in charge of public grievance to the Regional Officer of this R.No.4 Board at Sambalpur vide letter No.008 dtd.02.01.2023. Copy of the same is annexed to this affidavit and marked as ANNEXURE – R4/3.



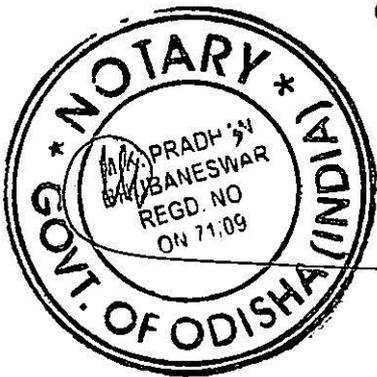
9. That the Regional Officer, Sambalpur of the R.No.4 Board after receipt of this order dtd.13.03.2023 of this Hon'ble Tribunal has been asked vide letter No.4151 dtd. 20.03.2023 to submit the follow up action taken by him in response to the public complaint forwarded vide Annexure-R4/3.

10. That in response to the letter at Annexure-R4/3 and letter dtd.20.03.2023, the Regional Officer of this Board at Sambalpur vide his letter No.1498 dtd.03.05.2023 has clarified that the Annexure-R4/3 was received by him on dtd.10.01.2023 and the alleged site was visited on 20.03.2023 and the report was communicated to the head office vide letter No.926 dtd.20.03.2023. It is clarified by the Regional Officer, Sambalpur that delay for attending the grievance petition was due to heavy work load during financial year ending. But it is indicated in the said letter that the R.No.1 unit was instructed to take all precautionary measures at the alleged Derba site in order to protect the local environment. Copy of letter No.1498 dtd.03.05.2023 of the Regional Officer, Sambalpur is



annexed to this affidavit and marked as ANNEXURE – R4/4.

11. That the averments made by the applicants in any of the Paragraphs of this OA is denied by the R.No. 4 Board which are contrary to the facts on record, and/or unless specifically admitted by the R.No. 4 Board.
12. That the Respondent No. 4 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
13. That the annexures annexed to the present affidavit are true and correct copies of their originals.
14. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. UN-71/2009
PH:-9437627119 (M)

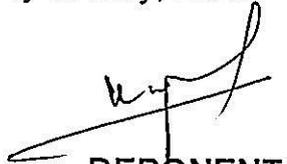
04/05/23

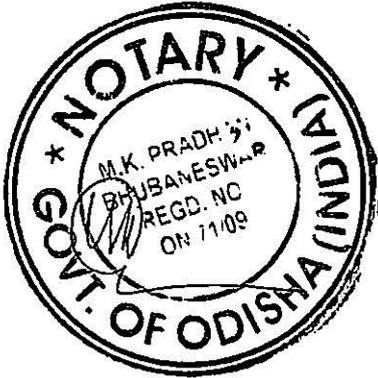
VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 4th day of May, 2023.

SWORN BEFORE ME


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. UN-71/2009
PH:-9437627119 (M)

04/05/23



ANNEXURE - R4/1

EPABX: 2561909/2562847

Tel: 2562822, 25609.

Email: Paribesh1@ospcboard.org

Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 3796

Date: 17.03.2023

VII - L - Misc - 992

E-mail / Speed Post

To

The Addl. District Magistrate
Collectorate, Sambalpur

The D.F.O. Sambalpur

Sub: OA No.15/2023/EZ - Siba Kisan & Ors vs. M/s. JSW (BPSL) Power & Steel Ltd & Ors.

Sir,

The Hon'ble NGT, EZB, Kolkata while adjudicating the aforesaid OA in their order dtd.13.03.2023 has been pleased to constitute a committee consisting of the following members (i) Sr.Scientist from SPCB (ii) DFO, F&E Deptt. Sambalpur or some senior officer nominated by him and (iii) ADM, Sambalpur, Odisha and directed to submit the report with regard to the damage caused to the environment as well as suggest remedial measures to be taken within 4 weeks. Dr. Satya Narayan Nanda, Dy. Env. Scientist, Regional Office, SPC Board, Sambalpur (9437158608) has been nominated to represent the committee on behalf of the Board. Copy of the OA and order dtd.13.03.2023 are enclosed for your ready reference. You are requested to please take steps for compliance of the direction of Hon'ble Tribunal so that the report can be submitted within the stipulated time fixed by the Hon'ble Tribunal. The case will be taken up for hearing on 18.04.2023.

Encl: As above.

Yours faithfully,


Member Secretary

Memo No. 3797 / Date: 17.03.2023

E-mail/Speed Post

Copy along with copy of enclosure forwarded to Regional Officer, SPC Board, Sambalpur for information and necessary action.

Encl: As above.


Member Secretary

O/C

ANNEXURE - R4/2 Colly.

Inspection report of Solid waste disposal site at Derba by M/s. Bhushan Power & Steel Ltd., At- Thelkoloji, Lapanga, Dist. - Sambalpur

In pursuance of the order dtd. 13.03.2023 of the Hon'ble NGT, EZB, Kolkata in the matter of O.A. No.15/2023/EZ-Siba Kisan & Others Vs. JSW (BPSL) Power & Steel Ltd. and Others and SPCB, Odisha, Bhubaneswar vide letter No. 3796 dtd. 17.03.2023, the committee conducted the joint enquiry on 06.04.2023 as per the scheduled date fixed by Addl. District Magistrate, Sambalpur vide his letter No. 422 dtd. 29.03.2023.

Following members were present during joint committee visit.

1. Sri Ajambar Mohanty, OAS, (S) Addl. District Magistrate, Sambalpur
2. Dr. S.N. Nanda, Nodal Officer-cum- DES, Regional Office, SPC Board, Sambalpur.
3. Sri. Teja Raj Naik, Asst. Conservator of Forest, Sambalpur (T)

Also, the following officials have accompanied the joint committee during their visit.

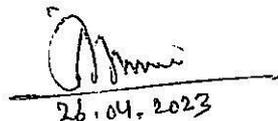
1. Er. Ramesh Kumar Ekka, Regional Officer, SPCB, Sambalpur.
2. Er. Biswakant Pradhan, Dy. Env. Engineer, SPCB, Sambalpur.
3. Sri Manoranjan Pradhan, Asst. Scientific Officer, SPCB, Sambalpur.
4. Sri. Bercius. Dungdung, Tahasildar, Rengali, Sambalpur.
5. Sri Rajesh Kumar Sahoo, AFS, O/o District Fishery Officer, Sambalpur
6. Sri Jayabihari Nikhindia, AFS, O/o District Fishery Officer, Sambalpur
7. Dr. Kalpataru Swain, ADVO, Sambalpur
8. Mrs. Mousumi Sarputeu, Asst. Horticulture Officer, Sambalpur
9. Dr. Asish Majhi, Superintendent, CHC, Loida.
10. Sri. Tankadhar Nag, Asst. Agriculture Officer, Sambalpur.

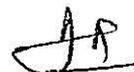
During the visit, Sri Siba Kisan, Sri Ratnakar Kisan & Sri Bhaktaram Kisan, Applicant were interacted by the committee. Detail discussion was made point to point as reflected in the petition of Siba Kisan & Others observations found as follows .

Back Ground of the industry:

1. Bhushan Power & Steel Limited is operating an integrated steel plant of capacity 3.5 MTPA with captive power plant of 506 MW at village Thelkoloji, PO- Lapanga of




26.04.2023



District Sambalpur. The Company has valid consent to operate issued by OSPCB vide letter no. 4429/IND-I-CON-4650 dated 22.03.2023 valid till 31.03.2024. Copy Enclosed as Annexure-I.

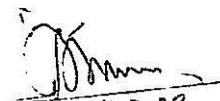
2. With due consent of OSPCB the company was operating its solid waste disposal site near village Derba over an area of about 110 Acres. The site was established in the year 2009.

During visit of the committee it was noticed that there are 7 nos of ash mounds in Derba village. It was noticed that the industry has already stopped disposal of ash and other solid waste at the Derba site and plantation has been done over it. The company authority informed that the disposal activity has been stopped in the Derba site since October 2021. Copy enclosed as Annexure-II.

Following observations were made by the committee during joint enquiry,

Sl. No	Description	Compliances
01	Coal Ash are collected from the plant and deposited near our private agriculture land just in the an adjacent to our (applicant) cultivable land and other culativable land of the villagers, more or less 10 and 15 meters distance from the Plant of the industry situated at Village Thelkoli, PS- Thelkoloji, District- Sambalpur, Orissa.	a. It was observed during visit that, coal ash generated from the industry had been dumped at earmarked area located at Derba site. There are seven nos. of ash mounds each mound have been taken all precautionary measures such as toe wall, garland drain and settling pits all around the site for protection of spillage. All the mounds are covered by soil and plantation has been developed over it. b. The plots pertaining to khata nos as mentioned by the applicant was identified by the Revenue Inspector and found to be quite away from the disposal site. The locations of the plots are shown in the map enclosed as Annexure-III.

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26.04.2023

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		<p>c. The Plant of the industry is situated at Thelkoli which is around 6 km from the suit land.</p> <p>d. The nearest plot bearing Khata no. 256 plot no. 1459 & 1753 of village Derba is located about 80 meters away from the dump site. All the other plots as mentioned by the applicant are at least 300 meters away from the dump site.</p> <p>e. The industry has not used any of the mentioned land of the applicant for disposal of coal ash. During the visit no spillage or deposition of any coal ash was found in the plot of the applicant.</p> <p>f. The nearest reserve forest to the dump site is Ghichamura Reserve Forest. The forest area is about 250 to 300 meters away from the dump site. No damage of the reserve forest area noticed during visit.</p>
02	<p>Coal ash made the lives of the villagers' miser certain health hazards like cough & breathe problem developed in human bodies especially to the child and old aged persons. Some other associated problems are heart damage, gastrointestinal illness, Arsenic, cancer, nervous system disorder etc.</p>	<p>A doctor accompanied with the committee was interacted with the villagers and complainants, but they could not show any patient affected with such disease during visit. Also, there is no such health hazard was reported by any villagers. The industry also conducting periodical mobile health camps in the village under CSR schemes.</p>
03.	<p>The "Coal Ash" has also polluted the environment and day to day life</p>	<p>Since the disposal activity has been stopped fugitive emission from the site was not</p>

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	<p>has become difficult to lead as everywhere of the village there is black "Coal Ash "which also snatched the greenery of the village by covering the trees, plant and herbs. The "White Ash" dust which also snatched village of the houses, clothes, vegetable crops etc.</p>	<p>noticed during the day of inspection. No spillage of coal ash/fly ash or any other solid waste was found in the nearby agricultural fields of the dump site. All the mounds are protected by toe wall, garland drain and settling ponds. All the ash mounds have been covered with soil and plantation has been raised over them. During visit, dust deposition was noticed over the leaves of the tress adjacent to the village Road. However, no such deposition of coal ash noticed over any houses, clothes or vegetable crops during visit.</p>
<p>04</p>	<p>While the factory products are exported or the raw materials imported into the factory heavy vehicle are being played through metal road causing blown of dust particle in the air.</p>	<p>Heavy vehicles carrying raw material to industry only ply over SH-10 which is about 6 KM away from the disposal site. For control of fugitive dust in SH-10 the company has engaged labours for regular cleaning of dust. The industry is also using mechanical road sweeping machines time to time for cleaning of the SH-10. The industry has engaged 06 Nos. of road swiping machines for cleaning of internal roads of the plant. The water sprinklers already engaged by the industry to prevent dust.</p>
<p>05.</p>	<p>It seriously affected at the locals as most of the people live below the poverty line, as a result they can't collect their two squares of meals as a result suffers from mal nutrition and as not having that</p>	<p>It is enquired and learnt from the representative of the industry that they are undertaking various social welfare works in the local village under CSR schemes such as periodical mobile health camps, drinking water supply through tankers during</p>

	<p>much immunity resulting to fight out against such pollution, running of factory has caused immense damaged to health of the villagers.</p>	<p>summer, various training programme for ladies and youths enabling them for income generation and engagement etc.</p>
06	<p>Coal Ash is being heap up at an open place, without any boundary wall, not less than 100 feet in height, which blows in the air and easily takes over the human health. During rain the stocked "Coal Ash" washers away and spreads over our cultivable land causing unfit for cultivation the following plots belongs to Khata nos 326/163, 257, 326/123, 326/150, 256, 326/70, 326/48 and 326/49 land measuring more or less 12 acres, resulting starvation slow proceeding towards death which only can be replacement by way of compensation. Not only the human beings but also animals' beings including the cattle got affected with the running/ functioning of the factory "Coal Ash" in question.</p>	<p>a. It was observed during visit that, all the 07 ash mounds at Derba site have been provided with toe wall, garland drain and settling pits for protection of spillage. All the mounds are covered by soil and plantation has been developed over it.</p> <p>b. The plots pertaining to khata nos mentioned by the applicant was identified by the Revenue Inspector and found to be quite away from the disposal site. The locations of the plots are shown in the map enclosed as Annexure-III.</p> <p>c. The nearest plot bearing Khata no. 256 plot no. 1459 & 1753 of village Derba is located about 80^m away from the dump site. All the other plots as mentioned by the applicant are at least 300 meters away from the dump site.</p> <p>d. The industry has not used any of the mentioned land of the applicant for disposal of coal ash. During the visit no spillage or deposition of any coal ash was found in the plot of the applicant.</p> <p>e. During inspection few villagers of nearby village Derba and Gumkarma were contacted but no complain of any animals and cattle being affected was reported by</p>







		any villager.
07.	The Coal Ash is not only damaging the cultivable land at surrounding but also causing damage the reserve forest zone which is close proximity of the dumping yard and the reserve forest land are completely damage due to constant deposit of "coal Ash" over the reserve forest land and our valuable agricultural land.	The nearest reserve forest to the dump site is Ghichamura Reserve Forest. The forest area is about 250 to 300 meters away from the dump site. No damage of the reserve forest area noticed during visit. During visit, dust deposition was noticed over the leaves of the trees adjacent to the village Road. However, no such deposition of coal ash noticed over any agriculture land during visit. Sprinkling of water is undertaken by the industry.
08	Coal Ash" coming from the factory is mixing with water body/ pond lying and situate at the surrounding and also underneath to the soil. The villagers are suffering in two ways while they are using the contaminated water from the pond/water body as well as taking drinking water through the tube well.	a. All the mounds are protected by toe wall, garland drain and settling pits and also ash mounds are being covered with soil and plantation has been developed over it. b. No spillage of coal ash/fly ash or any other solid waste was found in the nearby agricultural fields of the dump site.
09	Besides running machineries throughout the day causing noise. The contaminated air is also damaging the green belt of the locality and the "Coal Ash" dust are settling on the leaves of the years old trees and vegetations. Which is violation of environmental norms.	The dumping activities over the site and the movement of heavy vehicles and operation of heavy machineries have been stopped. Hence presently there is no source of noise generation from the dump site area.

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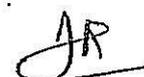
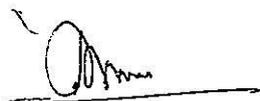
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Other observations:

1. It was observed that garland drain and settling pit have been constructed all around the ash mounds to arrest any spillage during rainy season and plantation has been done.
2. During inspection no dumping activity was observed at the site. The site reclamation works such as repairing of rain cuts and construction of benches in old ash mound no 3 & 4 as suggested by the experts of Sambalpur University is being done by the industry.
3. During interaction with few local villagers on the day of inspection no person reported any adverse health issue or any death of domestic animals due to activities of solid waste disposal at Derba site.
4. The industry has provided 04 Nos. of bore wells surrounding the dumping site for sampling and monitoring of ground water quality of the region.
5. The industry has undertaken all measures to comply with the recommendations made by the Environmental Experts of Sambalpur University.
6. It was noticed by the committee that; the industry has excavated the soil from the patches of land which is adjacent to the land belongs to the applicant (plot no.1742/3617 and 1740/3580 of Khata No.326/48 and plot no.1742 of Khata No.326/49). The applicant has apprehended that, if the industry shall dump the ash over that excavated patch land, then their land will be affected. However, the representative of the industry present during committee visit have informed that they have no such proposal for dumping of fly ash over that alleged excavated land.

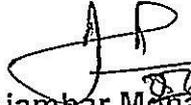
Recommendations:

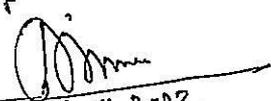
1. The industry shall strengthen the ash mounds which are facing towards the agriculture land to prevent any spillage or leakage of ash during rainy season.
2. The industry shall develop grass topping over the fresh soil cover area of the ash mound and carryout the planation activities over the available vacant spaces at the dump site in consultation with the Forest Department. The planation at the Derba site shall be verified by the Forest Department.

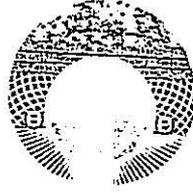


3. The internal road connecting from ash mound- 2,3,4,5 to ash mound- 6 towards agriculture land of the complainant shall be compacted with rejected SMS slag in order to prevent fugitive dust emission during transportation of heavy vehicles to the agriculture land of the complaint.
4. The industry shall engage NABL accredited organization for carryout periodical monitoring of ground all around the dump sites including pond, dug well and tube well of the alleged village as well as ambient air quality monitoring at the dump site and report shall be submitted to the Board.
5. The industry shall develop the bio-diversity park over the biologically reclaimed ash mounds at Derba.


Dr. S.N. Nanda,
Dy. Env. Scientist,
Regional Office, SPC
Board, Sambalpur.
Deputy Environmental Scientist
Regional Office of State Pollution
Control Board, Sambalpur


Sri Ajambar Mohanty, OAS, (S)
Addl. District Magistrate,
Sambalpur
Additional District Magistrate
Sambalpur


25.04.2023,
Sri. Teja Raj Naik,
Asst. Conservator of
Forest, Sambalpur(T)
Asst. Conservator of Forests
Sambalpur Forest Division



CONSENT ORDER

STATE POLLUTION CONTROL BOARD, ODISHA
(DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: paribesh1@ospboard.org / Website: www.ospboard.orgNo. 4429 / IND-I-CON-4650Dt. 22-03-2023**CONSENT ORDER**

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No 4549384, dtd. 30.12.2022

The Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: M/s. BHUSHAN POWER & STEEL LTD.,

Name of the Occupier & Designation: Shri Anil Kumar Singh, President and Whole Time Director

Address: At- Thekoloji, Po - Lapanga, Rengali, Sambalpur - 768 232

This consent order is valid for the period from 01.04.2023 to 31.03.2024

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
01.	Sponge Iron (Kiln-I,II,III,IV,V,VI,VII,VIII,IX, X, XI, XII) 12x500 TPD	1.92 Million Tons / Annum
02.	Coal Washeries (2 nos.)	1x1.0 MTPA & 1x3.5 MTPA
03.	Steel Melting Shop (SMS-I) & Casting Unit i) Electric Arc Furnace ii) Ladle Furnace iii) Billet Caster iv) Single continuous thin slab caster	2x 90 T (EAF- I & II) 2x100 T (EAF- III & IV) 2x90T+ 2x100T 1x2 +1x4 Strand 2x1 Strand
04.	Steel Melting Shop (SMS-II) i) Electric Arc Furnace ii) Ladle Furnace iii) Billet Caster	1x70 T (EAF-V) 1x70 T 1x5 strand
05.	Captive Power Plants (CPP) (3x130 MW + 2x8 MW WHRB + 40 MW AFBC + 60 MW AFBC)	(a) 3x130 MW (4x210 TPH Boiler + 1x390 TPH Boiler + 1x340 TPH Boiler)



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6	Treated storm water drain outlet near plaza gate (Outlet No.1) Outlet of WTP-III	Bheden river after utilizing to the maximum extent (Monsoon period)	Discharge only in monsoon.	6.5 to 9.0	100	2100	250	--	10	1.0	--
7.	Treated surface runoff near Thekoli High school culvert SH-10 (Outlet No.2) Outlet of WTP-I & II	Local nallah leading to river Bheden after utilizing to the maximum extent (Monsoon period)	Discharge only in monsoon	6.5 to 9.0	100	2100	250	--	10	1.0	--
8.	BOD plant outlet	No discharge to outside. To be reused completely.	--	pH	TSS (mg/l)	Phenol (mg/l)	Cyanide (mg/l)	BOD (mg/l)	COD (mg/l)		
				5.5-9.0	100	1.0	0.2	30	250		
				NH ₃ -N ₂ (mg/l)	O & G (mg/l)	TDS (mg/l)	Iron (as Fe) (mg/l)	Total Chromium (mg/l)			
				50	10	2100	3.0	2.0			

C. Emission permitted through the following stack subject to the prescribed standard

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³	
				PM mg/Nm ³	CO (vol/vol)
1.	DRI Kilns Stack attached to (i) De-dusting ESP of Kiln -I & II (ii) De-dusting ESP of Kiln -III & IV (iii) De-dusting ESP of Kiln-V & VI (iv) De-dusting ESP of Kiln - VII & VIII (v) De-dusting ESP of Kiln - IX & X (vi) De-dusting ESP of kiln -XI & XII	35 35 45 45 45 45	250000 250000 350000 350000 350000 350000	50 50 50 50 50 50	1%
2.	Blast Furnace Complex -1 Stack attached to (i)GCP of Blast furnace (ii) Bag filter of stock house (iii) Bag house of Gas cleaning stack	30 35 45	180000 220000 108000	50 50 50	
3	Blast Furnace Complex -2 Stack attached to (i) RMHS and Stock House (ii) Cast House	30 30	6,10,000 8,50,000	50 50	
4.	Sinter Plant - 1 Stack attached to (i)ESP of Charging Stack (ii) ESP of Discharging Stack (iii) Bag filter of De-dusting Stack	60 40 40	570000 450000 190000	50 50 50	
5.	Sinter Plant - 2 Stack attached to ESP of Sinter Process	120	700000	50	



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	Stack attached to ESP of Sinter Plant De-dusting	60	600000	50
6.	SMS-1 Area Stack Attached to (i) Bag filter of EAF -I (FTP-1) (ii) Bag filter of EAF -II (FTP-2) (iii) Bag filter of EAF -III (FTP-3) (iv) Bag filter of EAF -IV (FTP-4)	45 45 45 45	15,00,000 14,31,000 14,31,000 15,00,000	50 50 50 50
7.	SMS-2 Area Stack Attached (i) Fume Treatment System (FTP) of EAF and LF	60	13,64,000	50
8.	CSP Plant Bag filter stack attached to Tunnel Furnace -I (ST-1) Tunnel Furnace -II (ST-2) Tunnel Furnace -III (ST-3) Tunnel Furnace -II (ST-1) Tunnel Furnace -II (ST-2) Tunnel Furnace -II (ST-3)	60 60 60 60 60 60	10000 3000 3000 10000 3000 3000	50 50 50 50 50 50
9.	Raw Material Preparation Plant Bag filter stack attached to RMP Stack -I	30	50000	50
10.	Lime, Dolo Plant & Coke Oven Plant Bag filter stack attached to Lime Plant -Kiln -I Lime Plant - Kiln -II Dolo Plant Coke Oven Plant (Stack -I) Coke Oven Plant (Stack -II) Coke Oven Plant (Stack -III) Coke Oven Plant (Stack -IV)	50 50 50 70 70 70 70	50,000 50,000 50,000 81,535 81,535 81,535 81,535	50 50 50 50 50 50 50
11.	Coke Oven -2 (Recovery type) Process stack Pushing Emission Control System	144 45	150000 504000	50 50
12.	Cold Rolling Mill Acid Re-Generation Plant -I Acid Re-Generation Plant -II Pickling Plant -I (Stack -I) Pickling Plant -I (Stack -II) Pickling Plant -II (Stack -I) Pickling Plant -II (stack -II)	34 34 32 32 32 32	11530 11530 15716 15716 15716 15716	50 50 50 50 50 50
13.	Bar & Wire Rod Mill Bag filter stack attached to Wire Rod Mill (Reheating Furnace Stack) Wire Rod Mill (De-dusting stack)	85 34	10,000 15,000	50 50
13	Iron ore pellet plant Stack attached to (i) ESP of wind box (ii) ESP of de-dusting unit (iii) ESP of hood exhaust	45 45 45	9,84,000 2,40,000 4,20,000	50 50 50



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Sl. No.	Description of Stack	Stack height (m)	Prescribed Standard mg/Nm ³				
			Quantity of emission (Nm ³ /hr)	PM	SO ₂	NO _x	Hg
14	Power Plant						
	Stack Attached to :						
	(i) ESP of AFBC (40 MW)	75	143000	50	600	450	0.03
	(ii) ESP of AFBC (60 MW)	95	286000	50	600	450	0.03
	(iii) Common stack of ESP of Unit-1 Boiler -I & II (1x130 MW)	120	650000	50	600	450	0.03
	(iv) Common stack of ESP of Unit-2 of Boiler -III & IV (1x130 MW)	120	650000	50	600	450	0.03
	(v) ESP of Unit-3 Boiler -V (1x130 MW)	120	650000	50	600	450	0.03
	(vi) ESP of Unit-3 Boiler -VI (1x130 MW)	120	650000	50	600	450	0.03
	(vii) ESP of WHRB of Kiln -I	75	120000	50	--	--	--
	(viii) ESP of WHRB of Kiln -II	75	120000	50	--	--	--
	(ix) ESP of WHRB of Kiln -III	75	120000	50	--	--	--
	(x) ESP of WHRB of Kiln -IV	75	120000	50	--	--	--
	(xi) ESP of WHRB of Kiln -V	75	250000	50	--	--	--
	(xii) ESP of WHRB of Kiln -VI	75	250000	50	--	--	--
	(xiii) ESP of WHRB of Kiln -VII	75	280000	50	--	--	--
	(xiv) ESP of WHRB of Kiln -VIII	75	280000	50	--	--	--
	(xv) ESP of WHRB of Kiln -IX	75	280000	50	--	--	--
(xvi) ESP of WHRB of Kiln -X	75	280000	50	--	--	--	
(xvii) ESP of WHRB of Kiln -XI & XII	75	420000	50	--	--	--	

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated (TPM)	Quantity to be reused on site (TPM)	Quantity to be reused off site (TPM)	Quantity disposed off (TPM)	Description of disposal site.
1.	Iron Ore fines from crushing and screening areas	15,000	15,000	---	--	Reused in sinter plant and pellet plant
2.	Coal fines from crushing and screening plant area	1,000	1,000	---	---	Used in CPP
3.	Process dust from de-dusting ESP	1,02,700	1,02,700	--	--	Reused in Sinter plant
4.	Char of the DRI Section	2,53,400	2,53,400	--	---	Used in the AFBC Boilers
5.	Kiln Accretion	18,000	---	---	18,000	To be used in quarry and low land filling.
6.	Slag from SMS	7,73,000	7,73,000	--	--	Metallic part to be reused in sinter plant and remaining to be stored inside the premises.



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7.	Dust from APC devices of EAF and LRF	34,200	34,200	--	-	Reused in sinter plant
8.	Dust from APC devices of Sinter Plant	18,000	18,000	-	--	Reused in sinter plant
9.	Dust from the ESP hopper of WHRB	2,60,000	--	-	2,60,000	Dumped in the abandoned stone quarry at Babuchakuli and Salad
10.	Fly ash from the AFBC & CFBC Boiler (CPP)	10,05,000	--	--	10,05,000	Disposed as per Fly ash Notification, Dec, 2021
11.	Bottom ash from the AFBC and CFBC Boiler (CPP)	2,51,000	--	-	2,51,000	
12.	Dust from the GCP of blast furnace	36,300	36,300	--	-	Reused in sinter plant
13.	Granulated slag of blast furnace plant	9,00,000	-	--	9,00,000	Sold to cement plant
14.	Mill scales from CSP	30,600	30,600	-	-	Reused in SMS
15.	Dust from APC devices of pellet plant	6,800	6,800	--	--	Recycled in Sinter Plant and Pellet Plant
16.	Sludge from the STP	45	45	---	---	Mix with soil and used in horticulture application
17.	Dust from APC devices of Sinter Plant	140 TPM	140 TPM			Collected through pneumatic conveying system for reuse in sinter plant

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any



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- time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been laped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the lace where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within



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- the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board.
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.



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- i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
- b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
 5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
 6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
 7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
 8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
 9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
 10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
 11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control
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equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.

12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:

AIR POLLUTION CONTROL

1. All the air pollution control devices like ESPs / GCPs / Bag filters/ Ventury scrubbers installed at various process units and their raw material feeding and product handling sections shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
 2. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. Fume generated from the induction furnaces, ladle furnaces, and other process units of Steel Melting Shops (SMS) shall be collected through adequately designed swiveling hoods. The collected dust / fumes shall be treated in the GCPs / bag filters/ scrubbers.
 3. The raw material handling yards shall be provided with adequate water sprinkling facilities so as to prevent fugitive dust generation during raw material handling and vehicle movement. All the raw material processing units and their transfer points shall be provided with adequate network of dry fog nozzles. The dust suppression system shall be operated continuously and effectively to avoid dust nuisance in the area.
 4. There shall be no leakage of flue gas through the emergency caps, slip rings or any other process areas of DRI kilns except during exigencies.
 5. There shall not be any leakages from flanges and pipes and gas conveyance system of the Blast furnaces and such leakages if any shall be immediately attended.
 6. Appropriate air pollution control devices shall be installed to collect and treat the secondary emissions from tapping area and casting areas of Blast furnaces.
 7. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 8. The industry shall strictly follow the guidelines of CPCB dated July, 2018 for Online Continuous Effluent Monitoring Systems (OCEMS) and Guidelines for continuous Emission Monitoring Systems of August, 2018 for PM and other gaseous pollutants.
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9. The industry shall ensure tampered proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 10. Online monitoring system for PM, SO₂, NO_x, Hg for thermal power plants as per CPCB guideline for CEMS, July 2017 and Standards prescribed for these parameters by MoEF & CC Dt 7.12.2015 shall be complied.
 11. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and the online monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 12. Steps shall be taken for regular monitoring of Mercury (Hg) in the stack of AFBC & CFBC boiler and submit data to the Board.
 13. The unit shall provide low NO_x burners to reduce NO_x emission to keep the level within the prescribed standard by MoEF & CC vide Notification dtd. 07.12.2015.
 14. Steps shall be taken for installation of Flue Gas Desulphurisation (FGD) system in future if required to keep the SO₂ level within 600mg/Nm³ to confirm the MoEF & CC Notification dtd. 07.12.2015. This shall also include management and disposal of effluent / solid waste to be generated from FGD system.
 15. The Pneumatic Dust Handling system installed at the hoppers of all the ESPs and bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
 16. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall be conducted by a reputed institute like NIT/IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
 17. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
 18. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
 19. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
 20. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
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21. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
 22. Adequate no. of Carbon Monoxide (CO) detectors shall be installed near Gas Cleaning Plant area of the blast furnaces and those shall be in operation all the time. Appropriate and adequate alarm provision shall also be made.
 23. Adequate measures shall be taken to control acid fumes in the shop floor of pickling lines.
 24. Iron ore and coal used in the plant shall be stored under covered shed. Material storage area of the plant, approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
 25. The unit shall submit fly ash utilization status to the Board annually and shall comply to the provisions of revised fly ash Notification No. SO.5481(E), dt. 31.12.2021 of MoEF & CC, Govt. of India.
 26. Supply of fly ash to Brick Manufacturing units shall be done on free of cost within 100 km radius of your plant or as prescribed by the Board/ Govt. from time to time.
 27. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
 28. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012. For emission standard, the details of 'Table-C' of this order is applicable.
 29. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
 30. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
 31. D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
 32. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
 33. The industry shall put up sign Boards at appropriate places with nomenclature of the stacks in consultation with Regional Officer of the Board. It shall install electronic
-



display Board in front of main gate to display the monitoring data, prescribed standard for public information.

34. The ambient air quality shall confirm to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

1. Specific water consumption in the power plant shall be limited within 3.5m³/MWh by 6th Dec, 2017 as per MoEF & CC vide Notification dtd. 07.12.2015.
2. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated at source and recycled in those processes.
3. The wastewater generated from the Coke Oven-II and their respective coal chemical departments shall be adequately treated in the BOD plant and the treated effluent after confirming to the prescribed standard shall be utilized in coke quenching in coke oven, slag granulation in blast furnaces and dust suppression. Under no circumstances, there shall be any diversion of effluent from coke oven and byproduct plant into any other drains or discharge system.
4. Wastewater generated from the pickling lines Cold Rolling Mill shall be treated in the modified ETP and the treated water shall be reused. Care shall be taken to avoid spillage of the pickling acids.
5. Waste water generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.
6. Water used for cooling purposes in sinter plant shall be fully recycled in a closed loop. The periodical cooling blow down shall be treated in existing RO plant and reuse.
7. Blow down from WHRB boiler / AFBC boilers and all the cooling towers shall meet the following standards before it is discharged to the common monitoring basin and shall be used for dust suppression;
 - a. For boiler blow down: SS-100mg/l, O&G-20mg/l, Cu(Total)-1.0mg/l, Fe(Total)-1.0mg/l
8. For cooling tower blow down: Free available chlorine-0.5mg/l, Zn-1.0mg/l, Cr (Total)-2.0mg/l, Phosphate-2.0mg/l.
9. The industry shall explore to adopt chemical free automated self-maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
10. Domestic solid waste generated from colony, canteen, office complex etc. shall be operated through mechanically operated waste convertors with facility for recovery



- of useful products like oil/ gas/ carbon/ metal/ compost etc. The products to be used by the industry or sold and the inorganic residues is to be used for captive consumption/ sold/ disposed in sanitary landfill developed inside the premises.
11. The industry shall operate mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material / product /solid waste transport vehicles at the exit point of the industry.
 12. The domestic effluent generated from colony shall be treated in STP and shall meet the standards prescribed by MoEF & CC vide notification G.S.R 1265(E) dtd.13th October 2017 as follows; pH - 6.5-9.0, BOD - less than 30mg/l TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000.
 13. Online and continuous effluent monitoring system (CEQMS) shall be operated effectively & uninterruptedly and the online monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server
 14. The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated in the wastewater treatment plant (WTP-I, WTP-II and WTP-III) of appropriate capacity so as to meet the prescribed standard of the Board and shall be reused to maximum extent and excess if any shall be discharged to outside in rainy season only.
 15. The Effluent Treatment Plant (ETP) and the Sewage Treatment Plant (STP) shall be operated effectively and continuously through a dedicated experienced team, so as to conform to the prescribed norms.
 16. The performance evaluation of ETP, STP, online CEQMS & Web cameras, flow meter shall conducted by a reputed institute like NIT/IIT and annual report shall be submitted to the Board by end of June for previous financial year.
 17. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
 18. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
 19. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
 20. The industry shall have adequate space at point of time for waste disposal at least for a period of next year. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
-



21. Fly ash, bottom ash and other solid non-hazardous wastes except iron ore tailings from the beneficiation plant generated in the factory shall be disposed off at the designated areas at abandoned stone quarry at Salad and Babuchakuli in environmentally sound manner without causing any environmental impact in that area.
22. Iron ore tailing generated from the iron ore beneficiation plant shall be disposed at earmarked tailing disposal site at Siripura village in an environmentally sound manner without causing any environmental impact in that area.
23. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

H. ADDITIONAL CONDITIONS:

- a) The unit shall complete concerting of balance internal road of 06 km length within 06 month.
- b) All the CAAQMS shall be rectified for online data transmission to the server of the Board within 01 month.
- c) The unit shall rectify 02 nos. of HD IP Camera installed at outlets for continuous video streaming to the server of the Board within 01 month.
- d) The unit shall rectify the APC devices installed at SMS-1 to control roof top emission within 01 month.
- e) The unit shall provide proper slope, bench height and toe wall at SMS Slag dumping area.

The occupier must comply with the conditions stipulated in section A, B, C, D E, F, G & H to keep this consent order valid.

To,

The President and Whole Time Director,
M/s. Bhushan Power & Steel Ltd.,
At- Thelkoloi, Po - Lapanga,
Rengali, Sambalpur - 768 232

Encl : As above

Memo No. 4430

STATE POLLUTION CONTROL BOARD, ODISHA
/Dt. 22-03-2023

Copy forwarded to :

- i) Regional Officer, State Pollution Control Board, Sambalpur.
- ii) District Collector , Sambalpur
- iii) D.F.O, Sambalpur
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar

[Handwritten Signature]
22/3/23

MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA



[Handwritten Signature]
22/3/23

CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA



General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	---	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	---	---	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	---	---	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	---	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	---	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	---	---	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	---	---	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	---	---	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	---	0.001
16.	Lead (as pb) mg/l max.	01.	1.0	---	2.0



CONSENT ORDER

17

17.	Cardmium (as Cd) mg/l max.	2.0	1.0	---	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	---	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	---	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	---	-----	20 mg/l



PART -B : NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Bhushan Power & Steel Ltd.
 Vill: Belpokur, P.O. Lapanga-763217
 Teh: Bargarh, Dist-Sambalpur (Odisha)
 INDIA

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 orissa@bpsl.net, www.bpsl.net
 CIN : U27100DL1999PLC108350



JSWBPSL/ENV/OSPCB/22-23/010.
 06th May, 2022.

To,
 The Member Secretary,
 State Pollution Control Board, Odisha,
 Paribesh Bhawan, A/118, Nilakanthnagar,
 Unit-VIII, Bhubaneswar - 751012, Odisha.

Subject : Compliance to direction under section 31 (A) of Air (P&CP) Act, 1981 and 33 (A) of Water (P&CP) Act, 1974 amended thereafter..

Reference : Your letter No. 7291/IND-I-CON-4650 dtd. 27.04.2022.

Dear Sir,

With reference to the order of Hon'ble NGT EZB, Kolkata, dated 11.04.2022, in OA. No. 65/2020/EZ in the matter of Shri Bhagawan Pradan Vs. Bhushan Power & Steel Limited and your above referred direction, we would like to inform you that we have taken up and completed all the activities at site within the stipulated time.

Please find mentioned below the compliance status to the order of Hon'ble NGT EZB and Direction by the Board.

Sl. No.	Directions	Compliance Status
1	To complete the construction of toe wall and retaining wall at ash mound no. 7 towards agricultural land to prevent wash out of ash by 30.04.2022.	We have completed construction of the toe wall all around the mound no. 7 and retaining wall towards the agricultural land of mound No. 7 to prevent wash out if any. Photograph of the constructed toe wall, retaining wall, garland drain are enclosed as Annexure - 1.
2	To complete plantation over ash mound no. 7 by 30.04.2022.	We have completed plantation of trees over the ash mound no. 7. Photographs of tree plantation are enclosed as Annexure - 2.

3	To close down the operation of ash mound at Derba site by 30.10.2022.	As directed we will complete biological reclamation of all the ash mounds and stop all the operation as existing Derba site by 30.10.2022.
4	To submit alternative disposal site by 30.04.2022.	<p>We have already acquired about 80 acres of separate land of Ghichamura GP, near village Gumkarma for setting up new solid waste disposal area. Land schedule and map of the area is enclosed herewith as Annexure – 3.</p> <p>We are presently in the process of preparing the project report for the new solid waste disposal site which including study of characteristics of soil, quality of ground water, quality of surface water, ambient air quality of the area and Leachability of solid waste mix.</p> <p>Once the report and design of new solid waste disposal site is completed within next two months we shall submit our online application for Consent To Establish by the month end of July 2022.</p>
5	Submission of study report by Department of Environmental Science; Sambalpur University.	Experts from Department of Environmental Science, Sambalpur University has completed the study at our Derba disposal site and submitted the report. Copy of the report is enclosed herewith as Annexure – 4.

We confirm that, as per the order of Hon'ble NGT EZB, Kolkata, dated 11.04.2022 we will undertake necessary remedial measures recommended in the study report within stipulated time and submit compliance report to the Board.

Thanking you,

Yours faithfully,

For, Bhushan Power & Steel Limited.



Ranjit Kumar Ghosh

General Manager – Environment.

C.C.: The Regional Officer, OSPCCB, Sambalpur, Odisha. – For kind information.



ANNEXURE - R4/3

EPABX : 2561909/2562847

Tel : 2562822/2560955

E-mail : paribesh1@ospboard.org

Website : www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 008 /

IND/II/CTE-Misc/340

Date 02.01.2023 /

By Speed Post

From

Dr. M. Dhal

Addl. Chief Environmental Scientist

To

The Regional Officer,

State Pollution Control Board, Sambalpur

Sub: Public complaint- Reg.

Sir,

Please, find enclosed copy of the following complaints received by this office on dt.26.12.2022 & 28.12.2022. The details of complaints are as follows.

Sl No.	Compliant received from	Subject matter
1.	Shri Fakir Mohan Patel At-Prakashpur, PO-Bhukta, Dist-Bargarh-768045	Complaint against Indian Oil Corporation Ltd. for opening petrol pump in complete disregard to NGT guidelines at Chicholi village under Ambabhona Tahsil, Bargarh district.
2.	Shri Siba Kisan S/o-Late Laxman Kisan At/Vill-Derba, PO-Ghichamura, PS-Thelkolai, Dist-Sambalpur-768232	Regarding air and water pollution caused by the industry named M/s. JSW (BPSL) Power & Steel Ltd. at village Thelkolai, Sambalpur district.

You are, therefore, requested to cause an inquiry into the matters and take immediate necessary action at your end within seven (07) days for redressal of the complaints directly under intimation to the Head Office.

Encl: As above

Yours faithfully

M Dhal
2.1.23
Addl. Chief Env. Scientist

9/c

Copy retained
from Public Complaint cell.
on 15/03/2023
Dhal
15/03/2023

10-107 19/12/22
Date:- 19.12.2022

From:

1. Siba Kisan
 2. Ratnakar Kisan
- Both son of Late Laxman Kisan
3. Bhaktaram Kisan
- Son of Prasanna Kisan
- All are residing Village- Derba, P.O., Ghichamura,
P.S. Thelkolai, Dist- Sambalpur,
State- Orissa, Pin-768232

To

1. The State Pollution Control Board,
Paribesh Bhawan, A/118, Nilakantha Nagar,
Unit-VIII, Bhubaneswar, Orissa,
Pin-751012.
2. The Collector cum District Magistrate,
Sambalpur Collectorate, Sambalpur
Orissa, Pin-768001.
3. Deputy Director Horticulture,
Horticulture Officer,
Farm Road, Modipada
Dist- Sambalpur, Orissa, Pin- 768002
4. District forest Officer,
Sambalpur, Orissa
Pin-768001
5. The Sarpanch,
Ghichamura Gram Panchayat.
P.O. Ghichamura, P.s. Thelkolai,
Dist- Sambalpur, Orissa, Pin-768232.
6. The Tahasildar,
Vill + P.O. & P.S. Rangali,
Dist- Sambalpur. Orissa,
Pin-768232

28/12
MDheer
28-12-22

Sub.: Complained against running of factory /Company deposited
"coal Ash" for causing air, water pollution and damage cultivable
land and reserve forest land.

Sir(s),

Please be informed in recent past running of the factory/Company at village Thelkolai, Sambalpur, Orissa.

Upon enquiry we were made to understand a factory/ company would be made which would change the Socio Economic condition of the people at locale. By passage of time the construction got completed and it was named M/S J.S.W (BPSL) Power and Steel Limited. Later all we came to know that the factory / company would be manufacturing Iron, Sponge Iron, Steel and power generate etc. etc.

Said factory/ company is lying and situate at Village-Thelkolai, Post Office Lapanga, Police Station Thelkolai, District- Sambalpur, Orissa, PIN 768212 and started its operation since 2008 and styled named as "M/s. Bhushan Power and Steel Limited". Thereafter the said factory/ company change the styled named "M/s. J.S.W (BPSL) Power and Steel Limited in the year 2021. Thereafter the consumption of the coal, by the director of M/s. J.S.W (BPSL) Power and Steel Limited the remaining of the coal known as "Coal Ash" are collected from the plant and deposited near our private agriculture land. Just in the site an adjacent to our (applicant) cultivable land and other cultivable land of the villagers, more or less 10 to 15 meters distance from Reserve Forest land at Village derba, P.O. Ghichamura, P.S. Thelkolai, District- Sambalpur, Orissa. It is intriguing to mention here that the Village of Derba is an under developed area most of its people are illiterate, semi literate

belong to the Scheduled Tribe Community and live Below the Poverty Line, BPL. The villagers maintain their livelihood by cultivation and daily labour by engaging them in the field.

As the day progress the effect of functioning of said factory "Coal Ash" made the lives of the villagers miser certain health hazards like cough & breath problem developed in human bodies specially to the child and old aged persons and one of the reasons behind the same is definitely be emission of "Coal Ash" from the factory as a huge quantity of coal was/ is being burnt up in the factory/company for manufacturing products. Some other associated problems are lungs and kidney diseases, heart damage, gastrointestinal illness, Arsenic, cancer, nervous system disorder etc.

The "Coal Ash" has also polluted the environment and day to day life has become difficult to lead as everywhere of the village there is black "Coal Ash" which also snatched the greenery of the village by covering the trees, plant and herbs. The "White Ash" dust which also snatched village of the houses, clothes, vegetable crops etc.

While the factory products are exported or the raw materials imported into the factory heavy vehicle are being played through metal road causing blown of dust particle in the air.

It seriously affected at the locale as most of the people live below the poverty line, as a result they can't collect their two square of meals as a result

suffers from mal nutrition and as such not having that much immunity resulting to fight out against such pollution, running of factory has caused immense damage to health of the villagers.

After the coal is burnt the "Coal Ash" is being heap up at a open place, without any boundary wall, not less than 100 feet in height, which blows in the air and easily takes over the human health. During rain the stocked "Coal Ash" washes away and spreads over our cultivable land causing unfit for cultivation the following plots belong to 326/163, 257, 326/123, 326/150, 256, 326/70, 326/48 and 326/49 land measuring more or less 05 acres, resulting starvation slow proceeding towards death which only can be replacement by way of compensation. Not only the human beings but also animals' beings including the cattle got affected with the running/ functioning of the factory "Coal Ash" in question.

The "Coal Ash" constantly coming out from the factory is not only damaging the cultivable land at surrounding but also causing damage the reserve forest zone which is close proximity of the dumping yard and the reserve forest land are completely damage due to constant deposit of "coal Ash" over the reserve forest land and our valuable agricultural land.

Last but not least the waste "Coal Ash" coming from the factory is mixing with water body/ pond lying and situate at the surrounding and also underneath to the soil. The villagers are suffering in two ways why they are using the contaminated water from the pond/ water body as well as taking drinking water through the tube well. Besides running machineries throughout

the day is causing noise. The contaminated air are also damaging the green belt of the locality and the "Coal Ash" dust are settling on the leaves of the year old trees and vegetations. Which is violation of environmental norms.

The sum and substance of the complaint is establishment of the above said factory "Coal Ash" has caused serious health hazards by polluting air, water, sound and Reserve Forest zone etc and has also, damaged to our valuable cultivable land.

Thus being the serious situation you are requested to intervene into the issue and take steps so that factory/ factory "Coal.Ash" can't operate from the zone/area at the present moment it is running. Please treat this as an emergent and save the lives of the poor villagers an reserve forest land.

Thanking you in anticipation.

Yours faithfully,

Date:- 19.12.2022

राजेश्वर
Ratnakar Kishan
Dhakta Rahu Kesari



ANNEXURE - R4/A

Tel. : 0663-2950151
Email : rospcb.sambalpur@ospcboard.org
Website : www.ospcboard.org

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
1070.Hospital Road, Modipara, Sambalpur-768002

No. 1498 / III CON(OPE)/192/2005-06(Part-VII)

Date. 03/05/2023

From:

Er. R.K.Ekka,
Regional Officer

To

The Member Secretary
State Pollution Control Board
Bhubaneswar, Odisha

Sub.: Action taken report on public complaints filed by Sri Siba Kisan S/o. Late Laxman Kisan regarding solid waste dumpsite at Derba of M/s. Bhusan Power & Steel Ltd.,At; Thelkoloj Po: Lapanga Dist: Sambalpur.

Ref: Head office letter No.4151 dtd.20.03.2023 and letter No.008 dtd.02.01.2023.

Sir,

With reference to the subject cited above, it is to intimate that the grievance petition filed by the said applicant was received by this office on 10.01.2023. The alleged site was visited by this office on 20.03.2023 and report was communicated to head office vide this office letter no.926 dtd.20.03. 2023. The such delay for attending the grievance petition by this office was due to heavy work load during financial year ending. However, the industry was also instructed to take all precautionary measures at the alleged Derba site in order to protect the local environment. Further, in compliance to the Hon'ble NGT order dtd.13.03.2023, the field visit report conducted on 06.04.2023 at 11.00 A.M. by the joint committee comprising the Addl. District Magistrate, Sambalpur, Asst. Conservator of Forest, Sambalpur(T) and Dy. Environmental Scientist, SPC Board, Sambalpur and the joint committee report was communicated to the head office vide this office letter No.1389 dtd.01.05.2023.

This is for kind information and necessary action.

Yours faithfully,

Regional Officer

Memo No. 1499 / Date. 03/05/2023

Copy along with report forwarded to the Sr. Law Officer, SPC Board, Bhubaneswar for kind information and necessary action.

Regional Officer

ofc